## COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>IA NO. 661 OF 2017 IN</u> <u>DFR NO. 1565 OF 2017</u>

Dated: 7<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Hubli Electricity Supply Company Ltd. & Ors.

.... Appellant(s)

Vs.

**Udupi Power Corporation Limited & Ors.** 

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Aditi Dani

Mr. D. L. Chidanand

## **ORDER**

#### IA NO. 661 OF 2017

(Appln. for condonation of delay in re-filing)

There is 82 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>21.09.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson